IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Someshwar Thakur & Ors.
Misc. DJ.ASJ/2/2020

13.08.2020
Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
IO/SI Mukesh Pandey is present

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Reply filed on behalf of CBI has been forwarded by the Reader which I have gone through. However, the reply is mere repetition of record. It does not clarify what steps were taken by the Department post demontetization in November, 2016 for replacement of currency notes and on what rules, guidelines or steps were taken to deal with the currency notes seized or received by the Department in the present like proceedings. It is also worthwhile to observe that the Department seemingly woke up only after the application dated 28.04.2017 for exchange of old currency notes was again moved by the complainant / applicant in this case.

Let a detailed affidavit in this regard be filed by the SP concerned before the next date of hearing.

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To come up on **04.09.2020** for further proceedings.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/13.08.2020

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IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Badrul Islam etc.
CBI/300/2019

13.08.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
All accused persons are present
Sh. Chandra Maini and Sh. B.K. Wadhwa, ld. Counsel for A-1
Sh. Javed Akhtar, ld. Counsel for A-2, A-5 and A-6
Sh. Abhishek Kukkar, ld. Counsel for A-3 and A-4

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In reference to circular No. ***26/DHC/2020 dated 30.07.2020***, let this matter be listed on **29.09.2020** for P.E.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

Nirja Bhatia

(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/13.08.2020

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IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI (Vinod Kumar) Vs. Raj Singh
Misc.DJ.ASJ/33/2020

13.08.2020
Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

IO/SI Sh. J.P.Sheoran is not present. Ld. Sr.PP has requested on his behalf that due to bad weather he could not reach office to join the meeting.

At his request, let the matter be listed on **04.09.2020** for further proceedings with the other case Someshwar Thakur which was also listed for today and is arising out of similar facts/circumstances.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/13.08.2020

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IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Vinay Mittal
C.C.No. 342/2019

13.08.2020
Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
Sh. Misbah Khan, ld. Counsel for A-1
Sh. Baljinder Singh, Legal Aid Counsel for A-3

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

It is stated by ld. Sr.PP for CBI that the matter is pending before the Hon'ble High Court. However, no clarification other than this is coming forth despite repeated clarifications being asked. The accused was discharged in similar like case from the court of Sh. Sanjay Bansal, ld. Special Judge (PC Act), CBI-02, North-West), Rohini. It is pertinent to observe that in the said case it was admitted by prosecution that no separate permission for extradition/trial was available. No further status/clarification is available.

Let the matter be put up in view of above on **05.09.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/13.08.2020

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